

**National Council for Safety in Mines, Dhanbad on Verge of Closure**

5192. SHRISOMNATH CHATTERJEE:

SHRI SAMAR MUKHERJE : Will the Minister of LABOUR be pleased to state :

(a) whether there is any proposal to save the National Council for Safety in Mines, Dhanbad which is on the verge of closure ;

(b) if so, details thereof ; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR) : (a) and (b) The National Council for Safety in Mines (NCSM) Dhanbad had received a grant of Rs. 5.00 lakhs from Coal Mines Labour Welfare Fund in December, 1981. Coal India Ltd. have also decided in May, 1982 to release a total grant of Rs. 4.00 lakhs to the Council this year. The question of release of further grants to the Council has been taken up with the Ministry of Energy (Department of Coal).

(c) Does not arise.

**हिन्दुस्तान लिबरस लिमिटेड द्वारा साबुन का उत्पादन**

5193. श्री निहाल सिंह : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) गत वर्ष के दौरान यू०एस० आई० लिबर लिमिटेड यू०के० की आनुषंगी कंपनी हिन्दुस्तान लिबरस लिमिटेड ने क्रमशः परम्परागत तेलों और गौण तेलों पर आधारित साबुन की कितनी-कितनी मात्रा का उत्पादन किया; और

(ख) तत्संबंधी व्यौरा क्या है ?

उद्योग तथा इस्पात और खान मंत्री (श्री नारायण दत्त तिवारी) : (क) और (ख) परम्परागत तेलों और गौण तेलों पर आधारित साबुन के उत्पादन के संबंध में अलग से आंकड़े नहीं रखे जाते हैं । हिन्दुस्तान लिबर लिमिटेड का 1981 के दौरान साबुन का उत्पादन 1,66,246 मी० टन हुआ ।

**Second Measurement Test For Sub-Inspectors (Executive), by Commissioner of Police, Delhi**

5194. SHRI HIRALAL R. PARMAR: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the staff Selection Commission after careful examination of candidates in written test, physical measurement/endurance test and interview prepared a list of Sub-Inspectors (Executive) in 1981 and forwarded it to the Commissioner of Police, Delhi for appointment in the Grade of Rs. 425/700;

(b) whether the Commissioner of Police, Delhi held a second measurement test of all qualified candidates without prior consultation of Staff Selection Commission;

(c) whether the Staff Selection Commission has approved the holding of re-measurement test of qualified candidates; if so, the rule under which the said test was conducted by the Delhi Police which had debarred 11 Scheduled Caste candidates from appointment in this cadre;

(d) whether Government have received a representation from the Delhi Scheduled Castes Welfare Association (Regd.) Ambedkar Bhawan, New Delhi in this regard; and

(e) if so, the action taken in the matter?

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) to (c) The Staff Selection Commission had forwarded the names of 105 candidates, recommended for appointment as Sub-Inspectors (Executive) in the grade of Rs. 425-600, subject to their satisfying the physical standards, prescribed for the post.

At the time of conducting the physical endurance test of candidates on behalf of the Staff Selection Commission, the Delhi Police had, on their own, taken the physical measurement of candidates. The Staff Selection Commission while sending a list of candidates informed the Delhi Police authorities that the physical measurement